

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:315
ANSWERED ON:02.08.2011
NON-REGISTRATION OF FIR
Siricilla Shri Rajaiah

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are complaints/reports of non-registration of First Information Reports (FIRs) by police personnel in different parts of the country;
- (b) if so, the details thereof alongwith the number of such complaints received/matters reported during each of the last three years and the current year, State-wise including Andhra Pradesh; and
- (c) the details of the advisories/ guidelines issued in 2011 by the Union Government on compulsory registration of FIRs by police personnel?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): 'Police' and 'Public Order' being State subjects under the Seventh Schedule to the Constitution of India, the State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the accused / criminals involved through the machinery of their law enforcement agencies. The Union Government does not have any direct role in the matter. However, whenever, any complaints regarding non-registration or improper investigation by State Police of any criminal case is received from affected parties or M.P.s / VIPs, the same are therefore forwarded to the concerned State Government for action as deemed appropriate. The National Crime Records Bureau (NCRB), which compiles data on crime in the country, does not maintain the information regarding complaints of non-registration of FIRs by police personnel in different parts of the country. The Union Government, however, attaches highest importance to the matter of prevention of crime and an Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued to all State Governments and UT Administrations on 16th July, 2010.